Notification No. 89/2006 - Customs (N.T.)

- G.S.R. (E).- In exercise of the powers conferred by sub-section (1) of section 4 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 15/2002-Customs (N.T.) dated the 7th March, 2002, G.S.R 171(E), dated the 7th March, 2002, namely:-
- 2. In the said notification, in Table, against Serial Number 14, for the entries in column 2, the following shall be substituted, namely: □
- "(a) the whole of the area in the districts of Surendranagar (except Dasada Taluka), Rajkot, Porbandar, Jamnagar, Morbi, Amreli, Bhavnagar and Junagadh in the state of Gujarat; and
- (b) Diu of the Union territory of Daman and Diu.".

F. No. 437/34/2005 - Cus.IV

Note: The principal notification number 15/2002-Customs (N.T.), dated the 7th March, 2002 was published in the Gazette of India vide number G.S.R 171 (E), dated the 7th March, 2002 and was last amended by notification number 87/2006-Customs (N.T.), dated the 11th August, 2006, G.S.R. 478(E), dated the 11th August, 2006.